

CENTRAL ADMINISTRATIVE TRIBUNAL

~~PRINCIPAL BENCH, DELHI~~
AHMEDABAD BENCH, AHMEDABAD

O.A No./744 of 1993
(T.A. No.

198

DATE OF DECISION 30-3-1994

Union of India & others Petitioner(original opponents)

Mr.N.S.Shevde Advocate for the Petitioner (s)

Versus

Mr.Jitendrakumar K.Ved Respondent

Mr.Y.V.Shah Advocate for the Respondent(s)

CORAM .

The Hon'ble Mr. N.B.Patel

Vice Chairman

The Hon'ble Mr. K.Ramamoorthy

Member (A)

JUDGMENT

1. Union of India, through
The General Manager, W.R.
Churchgate, Bombay.
2. Divisional Railway Manager,
W.R. Pratapnagar, Baroda-4.
3. Senior Divisional Electrical
Engineer, W.R., Pratapnagar,
Baroda.
4. Divisional Personnel Officer,
W.Rly., Pratapnagar, Baroda-4.
5. Senior Electrical Foreman,
W.Rly., Godhra.
6. Shri Chanchelani, Chief Electrical
Foreman, W.Rly., Baroda Rly. Station,
Platform No.1, Baroda.

: Applicants

(original opponents)

Advocate Mr.N.S.Shevde

versus

Jitendrakumar Karsandas Ved,
Service in W.Rly, power section,
residing at G.L.Rly. Yard Colony,
Godhra.

: Respondent

(original applicant)

Advocate Mr.Y.V.Shah

ORAL ORDER


O.A.744 of 1993


Date : 30-3-1994

Per : Hon'ble Mr.N.B.Patel Vice Chairman




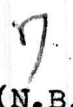
Mr.Shevde seeks permission to
withdraw this O.A.as, it is stated, the hearing of the
inter locutory application is over before the Labour
Court and its orders are awaited. Permission granted.
O.A. stands disposed of as withdrawn.

2. We expect ~~that~~ the Labour Court to
dispose of the inter locutory ^{application} ~~order~~ as early
as possible.


(K. Ramamoorthy)
Member (A)


(N. B. Patel)
Vice Chairman

a.a.b.

Date	Office report	Order
16.1.95		<p>Adjourned to 13.2.95 at the request of Mr. Shevde.</p> <div style="display: flex; justify-content: space-between;"> <div style="text-align: center;">  (K. Ramamoorthy) Member (A) </div> <div style="text-align: center;">  (N.B. Patel) Vice Chairman </div> </div> <p>vtc.</p>
13/2/95		<p><u>M.A. 31/95</u></p> <p>Mr. Shevde states that the Labour Court has already pronounced its order during the pendency of this O.A. and hence, the M.A. does not survive. M.A. stands disposed of accordingly. No order as to costs.</p> <div style="display: flex; justify-content: space-between;"> <div style="text-align: center;">  (K. Ramamoorthy) Member (A) </div> <div style="text-align: center;">  (N.B. Patel) Vice Chairman </div> </div> <p>*ssh</p>